



The Telangana Allopathic Private Medical Care Establishments (Registration and Regulation) (Repeal) Act, 2025

Act No. 21 of 2025

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No. 21] HYDERABAD, WEDNESDAY, SEPTEMBER 17, 2025.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 16th September, 2025 and the said assent is hereby first published on the 17th September, 2025 in the Telangana Gazette for general information:-

ACT No. 21 OF 2025.

**AN ACT TO REPEAL THE TELANGANA ALLOPATHIC
PRIVATE MEDICAL CARE ESTABLISHMENTS
(REGISTRATION AND REGULATION) ACT, 2002.**

Be it enacted by the Legislature of the State of Telangana in the Seventy-Sixth Year of the Republic of India, as follows:-

1. This Act may be called the Telangana Allopathic Private Medical Care Establishments (Registration and Regulation) (Repeal) Act, 2025.

**Short
Title.**

Repeal of Act No.13 of 2002. 2. (1) The Telangana Allopathic Private Medical Care Establishments (Registration and Regulation) Act, 2002, is hereby repealed with effect from 27.03.2017.

Act No.1 of 1891. (2) on such repeal the provisions of section 8 of theTelangana General Clauses Act, 1891 shall apply.

B. PAPI REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs and Justice,
Law Department.